IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 5
(IB)-45(PB)/2018

IN THE MATTER OF:
M/s. Nupur Finvest Pvt. Ltd. .... Petitioner/Applicant
Vs.
M/s. Unnati Fortune Holdings Ltd. .... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 23.01.2023

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. RAHUL PRASAD BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Anil Shrivastav, Mr. Vaibhav Tyagi
For the Respondent	:	
For the SRA	:	Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Sahil Bhatia, Mr. Vaibhav Mendiratta
For ICICI Bank	:	Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Mr. Pathik Choudhury
For the RP	:	Mr, Aditya Gauri, Mr. Amar Vivek
For NOIDA	:	Ms. Madhavi Divan, ASG, Mr. Sourav Roy, Mr. Prabudh Singh, Mr. Sahil Monga & Mr. Kaushal Sharma

ORDER

IA-4812/2021, IA-328/2022, IA-3752/2020, IA-961/2021, IA-2686/2020, IA-2859/2020, IA-5406/2020, IA-6190/2022, IA-3756/2020, IA-2731/2020, IA-1601/2021, CA-388/2019, IA-5169/2021, IA-4205/2021, IA-2025/2022, IA-2297/2022, IA-4075/2022

IA-328/2022

Ld. Counsels for the parties appeared and submitted that the copy of the plan has already been given to the Applicant, i.e. New Okhla Industrial Development Authority (NOIDA). In the wake, the IA has become infructuous and disposed of accordingly.

IA-6190/2022

The prayer made in the IA is for advancement of hearing in IA-3756/2020. The said IA is listed before us today, nevertheless, Ld. Sr.

Counsel for the Applicant in IA-3756/2020 submitted that she would prefer to remain present before this Adjudicating Authority physically to put forth her plea and prayed for short adjournment. In the wake, the **IA-6190/2020 is disposed of as infructuous.**

IA-3756/2020

As prayed by Ld. Sr. Counsel for the Applicant, **IA-3756/2020 is directed to be listed for physical hearing on 15.02.2023.**

Let the application for approval of plan alongwith other pending IAs be listed on 15.02.2023. It need to be brought on record that the hearing in the applications was required to be deferred as most of the counsels appearing virtually are not able to communicate their submissions properly on account of technical glitches at their end.

-Sd/-
(RAHUL PRASAD BHATNAGAR)
MEMBER (TECHNICAL)

-Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)

23.01.2023
Lalit